GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT

RAJYA SABHA

UNSTARRED QUESTION NO. 1060
TO BE ANSWERED ON 10.02.2021

COMPLAINTS BY CENTRAL TRADE UNIONS

1060. SMT. PHULO DEVI NETAM:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government has responded or intends to respond to complaints made by Central Trade Unions on rules framed under the 4 Labour Codes;
(b) if so, the details thereof and if not, the reasons therefor;
(c) whether Government will undertake remedial measures on the complaints raised by Central Trade Unions; and
(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): The Government has pre-published the 4 Rules, namely, the Code on Wages (Central) Rules, 2020, the Industrial Relation (Central) Rules, 2020, the Code on Social Security (Central) Rules, 2020 and the Occupational Safety, Health and Working Conditions (Central) Rules, 2020 for seeking stakeholders comments including general public. Tripartite meetings; inviting representatives of all Central Trade Unions and Employers Associations; were also convened through Video Conferencing to discuss these draft Rules on 24th December, 2020 and 12th January, 2021.

Joint representations were received from 10 Trade Unions, requesting for holding the physical meetings to discuss the draft Rules. Accordingly, third tripartite meeting was held on 20th January, 2021 in physical mode. Suggestions received during such tripartite meetings are being suitably considered before finalizing the rules.

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